

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 302
IB)-605/ND/2022
New Contt. Pett.-03/2024

IN THE MATTER OF:

Axis Trustee Services Ltd.

... **Applicant/Petitioner**

Versus

Fortis Healthcare Holdings Pvt.Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 30.01.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/ RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Supriyo Banerjee (Erstwhile RP)

For the Respondent : Adv. Krishnendu Datta, Sr. Adv. Angad Varma, Adv. Nikhil Mehndiratta, Adv. Toyesh Tewar, Adv. Agastya Sen.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

New Contt. Pett.-03/2024:- Mr. Abhishek Anand, Ld. Counsel appearing for the Petitioner insisted for request of notice in Contempt Petition. Nevertheless, Mr. Krishnendu Datta, Ld. Sr. Counsel for all the Respondents submitted that the order of which disobedience has been alleged has been challenged before Hon'ble NCLAT. He also submitted that the order dated 24.11.2023 which is stated to have been disobeyed by the Respondent does not stipulate any time limit, thus it is to be examined that whether at this point of time wilful disobedience of the same can be alleged. Nevertheless, in the interest of justice hearing in captioned application is deferred by one week. By next date, the Respondents would report the status of the appeal stated to have been filed in the Hon'ble NCLAT. Let the matter be listed on 08.02.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)